

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

713/252/ND/2018

IN THE MATTER OF:

Income Tax Officer, M/s. GLS Technologies Pvt. Ltd. ...PETITIONER

Vs.

ROC ...RESPONDENT

Section

Under Section 252

Order delivered on 05.11.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

**:Mr. Zoheb Hossain, Adv. Fahad
M. Khan, Adv.**

For the Respondent/ Corporate-debtor :

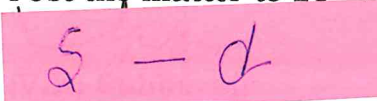
For the ROC

: Mr. M. Yadubhushana Rao, Adv.

ORDER

Heard the submissions made by the proxy counsel for the Income Tax Department. Proxy counsel for the Income Tax Department have submitted that they have already met the compliance of the last order dated 01.10.2019. The registry is directed to place the same before the Tribunal on the next date of hearing. AROC is present and consented to proceed further in the matter.

Post the matter to 25th November, 2019.



Member (T)



**(P.S.N. Prasad)
Member (J)**